

175, 379, 414 I.P.C. and Rule 4/54 of Jharkhand Minor Mineral Concession Rules, 2004.

Learned counsel for the petitioners has submitted that they will seek instruction from their parvikar that whether they have any valid paper or not and will file supplementary affidavit within a period of two weeks.

Learned counsel for the State, Mr. Suraj Verma, Additional Public Prosecutor has opposed the prayer for bail and has submitted that without paying royalty to the State such stone chips are being illegally transported, causing loss to the State, as such, these petitioners are not entitled for anticipatory bail.

Learned counsel for the State has further submitted that case of co-accused is pending before this Court vide A.B.A. No.2961/2020, as such, all may be heard together.

Considering the rival submissions of the parties, two weeks' time is granted to the petitioners to file supplementary affidavit. If no affidavit is filed by the petitioners within a period of two weeks, the petitioners shall not be at liberty to file the same without leave of the Court.

The State counsel is directed to verify document to be filed within two weeks, otherwise State counsel is directed to file detail counter affidavit within a period of four weeks.

Put up these cases along with A.B.A. No. 2961/2020 after four weeks.

It is made clear that no interim protection is granted to these petitioners.

(Kailash Prasad Deo, J.)

Sunil-Jay/